

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.112-C.P.(IB)/217(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadvani Forge Ltd

.....Applicant

V/s

Bhalara Cotton Pvt Ltd

.....Respondent

**Order delivered on: 24/04/2023**

**Coram:**

Mr. Ashok Kumar Bhardwaj, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Advocate

For the Respondent : Mr. Aalay Shah, Advocate

**ORDER**

Learned Counsel appearing for the Operational Creditor submitted that the Corporate Debtor has already handed over to him a copy of its reply and had admitted the amount of debt and default. Let the Operational Creditor file an affidavit clearly stating therein that the petition has not been filed in collusion with the Corporate Debtor.

List on 14.06.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**ASHOK KUMAR BHARDWAJ**  
**MEMBER (JUDICIAL)**

Rajeev